

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO.1419 OF 2018 IN
DFR NO. 3364 OF 2018**

Dated: 5th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of:

**M/s. SKN Haryana City Gas Distribution (P) Ltd. Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Sanjeet Singh
Ms. Prashanti Pasupuleti
Ms. Divya Roy

ORDER

**IA NO.1419 OF 2018
(Appln. for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application and at the request of learned counsel for the appellant, list the matter on 12.10.2018 subject to curing the defects.

Application is disposed of.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/mk